

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 2489
TO BE ANSWERED ON- 18/12/2023

ST LIST OF ODISHA

2489. SHRI BHARTRUHARI MAHTAB:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has taken cognizance of the fact that Odisha Government has recommended more than 160 communities for inclusion in the ST list;
- (b) whether the Government is aware that some of these communities are sub-tribes, having the same tribal characteristics but are being deprived of the benefits offered to their counterparts; and
- (c) the rationale for keeping these recommendations on hold till date?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (c): The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is an ongoing process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.
